

*By e-mail/ Spl. Messenger*

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-28/1996/4546/A

From :- Smti. Kanchan Newar,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓ Smti. S. P. Khound,  
District & Sessions Judge  
Dibrugarh.

Dated Guwahati, the 31<sup>st</sup>. July, 2018.

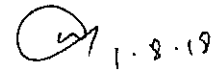
Sub:- Earned Leave with Headquarter Leave Permission.

Ref:- Your letter No. DJD/4270/18, dtd. 26.07.2018

Madam,

With reference to the above, I am directed to inform you that you are allowed to hand over charge of your Court and Office to the Additional District & Sessions Judge, Dibrugarh and in his absence, to the Additional District & Sessions Judge (FTC), Dibrugarh, and in her absence, to the Civil Judge and Assistant Sessions Judge, Dibrugarh, and in his absence, to the Chief Judicial Magistrate, Dibrugarh, before proceeding on Earned Leave w.e.f. 15.10.2018 to 26.10.2018 along with station leave permission from 13.10.2018 to 28.10.2018.

Yours faithfully,

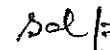


**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-28/1996/ 4547 /A, dated 31.07.2018

Copy to:

The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information and necessary action.



**JT. REGISTRAR (VIGILANCE)**